

### Advisory Committees

5212. SHRI RAMCHANDRA VEERAPPA : Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railway Advisory Committees have been constituted;
- (b) if so, the details thereof, State-wise and Zone-wise;
- (c) whether there is any proposal to increase the number of Members in each Committee;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) and (b) Yes, Sir. The Zonal Railway Users' Consultative Committees on each Zonal Railway and Divisional Railway Users' Consultative Committees at each Division have been constituted w.e.f. 1.7.1998 for a two year term.

(c) and (d) There is a proposal to give representation to all the Members of Parliament and a nominee of Union Ministers on Zonal Railway Users' Consultative Committees. Besides representation will be given to one nominee of each Union Minister and Member of Parliament on Divisional Railway Users' Consultative Committees.

- (e) Does not arise.

### Extra Coaches in Shuttle Trains

5213. SHRI KISHAN SINGH SANGWAN : Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government are proposing to increase the number of compartments in the shuttle trains running on Rewari-Delhi, Panipat-Delhi and Rohtak-Delhi section of Northern Railways so as to make the journey comfortable;
- (b) if so, the time by which this will be done; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) to (c) The load of 4095/4096 New Delhi-Kalka Himalayan Queen by one 2nd Class Chair Car. 341/342 Delhi-Firozpur Passenger and 1TR/2TR Tilak Bridge-Rohtak Shuttle each by one General Class coach have been augmented w.e.f.

20.07.1998. Increase in the number of coaches on Shuttle trains, running on Delhi-Rewari and Delhi-Panipat sections is not feasible at present due to operational/resource constraints.

### Tenure of Officers in Government of India Press

5214. SHRI MOINUL HASSAN AHAMED : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) the tenure of an officer in the Government of India Press and the number of officers who are over-staying in the Government of India Press, Minto Road, New Delhi despite expiry of their tenure;

(b) whether the deployment of an officer from Letter Press Unit to Photolitho Unit in the same Press and same place treated as transfer; and

- (c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA) : (a) No specific tenure has been prescribed for Officers (Groups 'A' & 'B') working in the Government of India Presses; therefore, over-staying of officers in the Government of India Press, Minto Road, New Delhi does not arise.

(b) Yes, deployment of an officer from Letter Press Unit to Photolitho Unit in the same Press and same place is treated as transfer; and

(c) Both the Letter Press Unit and the Photolitho Unit are considered as separate units, each independently headed by a Manager reporting directly to the headquarters.

### Temporary Allotment of Government Accommodation

5215. SHRI B.M. MENSINKAI : Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 2916 on August 11, 1997 regarding Temporary allotment of Government Accommodation and state:

(a) the definition of temporary occupation under Public Premises (Eviction of unauthorised occupants) Act, 1971.

(b) whether an occupation for a period of six months comes within the purview of this definition; and

- (c) if so, the justification thereof?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (c) As per the definition given in the Public Premises (Eviction of Unauthorised Occupants)

Act 1971 "temporary occupation in relation to any public premises means occupation by any person on the basis of any order of allotment made under the authority of the Central Government, a State Government, the Government of a Union Territory or a Statutory Authority for a total period (including the extended period, if any) which is less than thirty days." However, occupation of houses meant for service personnel and allotted to civilian employees are liable to be cancelled as and when the accommodation is required for use of Service personnel.

#### **Illegal Mining of Valuable Stones**

5216. SHRI R. L. P. VERMA : Will the Minister of STEEL AND MINES be pleased to state:-

- (a) whether valuable stones in Koderma District (Bihar) are being extracted illegally;
- (b) details of loss of revenue to the Government on this count; and
- (c) the measures taken by the Government to check illegal activities in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS) : (a) to (c) As per the information furnished by the State Government of Bihar, complaints about illegal mining of semi-precious stones in the Indarwa Forest area within the district of Koderma have been received.

No firm estimate on the loss of revenue has been made so far but the loss estimated is substantial. Eleven First Information Reports have been lodged by the concerned District Mining Officer so far. The Forest Department has also lodged forty three First Information Reports in which 169 persons have been made accused. A number of surprise raids have been conducted by the District Forest Officer Station House officer, and Deputy Superintendent of Police with the help of Police Force in the District. Since the concerned area is a forest area, in order to impose a check on illegal mining, measures for appointment of forest guards, filling up of ditches and fencing of area have been initiated.

#### **New Suburban Railway between Sion and Matunga in Mumbai**

5217. DR. SUBRAMANIAN SWAMY : Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have received any representation for creating a new Suburban Railway between Sion and Matunga in Mumbai;
- (b) if so, the details thereof; and
- (c) the Government's response thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) No, Sir. Ministry of Railways have not received any representation for creating a new Suburban Railway line between Sion and Matunga in Mumbai.

- (b) and (c) Do not arise. 8D

#### **AC Tier in Ranikhet Express**

5218. SHRI D.S. AHIRE : Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government propose to provide AC 3 Tier facility in Ranikhet Express;
- (b) if so, the time by which the final decision is likely to be taken in this regard; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) No, Sir.

- (b) Does not arise.

(c) Provision of A.C. 3 tier sleeper coach on 5013/5014 Ranikhet Express is technically not feasible at present as this train is running with vacuum brake rakes whereas A.C. 3 tier sleeper coaches are equipped with air brake system.

[Translation]

#### **Testing of Lime by BALCO**

5219. SHRI PUNNULAL MOHALE : Will the Minister of STEEL AND MINES be pleased to state:

- (a) whether the lime supplied by lime industries is tested through B.I.S. system by Bharat Aluminium Company Ltd. Korba;
- (b) if so, the date on which the B.I.S. (I.S.I.) testing system was abandoned by BALCO during 1998;
- (c) whether lime of Sarvamangla Lime Industries and Vijay Lime Industries found sub-standard in B.I.S. testing system;
- (d) if so, the details thereof;
- (e) whether I.S.I. (B.I.S.) system was changed in 1998 after the lime found sub-standard; and
- (f) if so, by whose order the testing system was changed?